

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.33
I.A.No.95/2020
CA Nos.73 & 89/2023 in
C.P. No.151/BB/2019

IN THE MATTER OF:

Mr. S. Vasudevan & Ors. ... Petitioners
Vs.
M/s. Ozone Propex Pvt. Ltd. & Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 15.02.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul M.
For the R-2 : Shri Anind Tomas with Ms. Anandi Kamani
For R-1 : Shri Kumar Kisley

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondents.
2. Ld. Counsel for the Respondent No.1 requests for physical hearing to advance his arguments, due to the voluminous record in the Petition. On the other hand, Respondent No.2 seeks short adjournment to discuss about the settlement between the Parties.
3. List the matter on **04.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

Sd/-
K. BISWAL
MEMBER (JUDICIAL)